

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1369

ANSWERED ON:28.07.2015

Assistance under ADIP Scheme

Biju Shri Parayamparanbil Kuttappan;Chavan Shri Ashok Shankarrao;Gaikwad Dr. Sunil Baliram;Gupta Shri Sudheer;Innocent Shri ;Kirtikar Shri Gajanan Chandrakant;Singh Shri Kunwar Haribansh

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government provides assistive aids and appliances free of cost under the Assistance to Disabled Persons for Purchase/fitting of Aids/Appliances(ADIP) scheme to differently abled persons;
- (b ) if so, the details thereof alongwith the number of aids/appliances distributed and the number of camps organised in this regard during each of the last three years and the current years, State/UT-wise;
- (c) the total funds allocated/released /spent during the above period of the purpose, State/UT-wise;
- (d) the total number of differently abled persons benefited during the said period State/UT-wise; and
- (e) the other steps taken/being taken by the Government to facilitate the differently abled and provide appropriate environment so as to bring them in the mainstream of the society?

**Answer**

Minister of State for Social Justice and Empowerment

(SHRI KRISHANPAL GURJAR)

(a) Yes, Sir.

Under the Scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP), grant-in-aid is released to various implementing agencies (National Institutes/ Composite Regional Centres/Artificial Limbs Manufacturing Corporation of India(ALIMCO)/District Disability Rehabilitation Centres/State Handicapped Development Corporations/other local bodies/ NGOs) to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances to promote physical, social and psychological rehabilitation of Persons with Disabilities by reducing the effects of disabilities and at the same time enhance their economic potential.

persons with disabilities fulfilling following conditions would be eligible for assistance under ADIP Scheme.

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- i. An Indian citizen of any age.
- ii. Holds a 40% Disablement Certificate.
- iii. Has monthly income from all sources not exceeding Rs. 20,000/- per month.
- iv. In case of dependents, the income of parents/guardians should not exceed Rs. 20,000/- per month.
- v. Who have not received assistance during the last 3 years for the same purpose from any source. However, for children below 12 years of age, this limit would be one year.

(b, c & d) Under the ADIP Scheme, grants-in-aid is released to various implementing agencies for distribution of aids and appliances through camp activities, Headquarter activities and ADIP-Sarva Siksha Abhiyan (SSA) activities. Information regarding number of camps organized by Implementing Agencies is not maintained. State-wise number of implementing agencies, funds released and number of beneficiaries benefited during the last three years and current year is enclosed.

(e) Strengthening of the procedures for release of funds and promoting awareness is a continuous process. In order to facilitate the differently abled and to provide appropriate environment, the recommendations made in the meetings held from time to time with State Social Welfare Ministers/Secretaries of States/UTs are implemented to ensure effective reach of the Scheme. Department has also been organizing Composite Camps and Mega Composite Camps in various parts of the country with the participation of all the organizations under the Department wherein apart from distribution of aids/appliances under the ADIP Schemes, awareness generation in respect of all the programmes/schemes, including the ADIP Scheme of the Department, are undertaken.

Consequent upon revision of ADIP Scheme w.e.f. 1.4.2014, the Department has notified high-end aids and assistive devices for

Visually Impaired, Leprosy Affected, Hearing Impaired and Kits for persons with intellectual and developmental disabilities. The revised ADIP Scheme also contains provision to provide Cochlear Implant to hearing impaired children and distribution of Motorized Tricycle and wheelchair to severely disabled persons.

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